

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

204. C.P.(IB)/423(MB)2020

IN THE MATTER OF

CHEMSTAR GLOBAL PRODUCTS LLP

VS

SANIKA CHEMICALS PRIVATE LIMITED

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 05.02.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Mr. Deepak Shukla (VC)

For the Respondent:

ORDER

The Ld. Counsel for the Petitioner submits that, in terms of the settlement terms, the Respondent had given PDC's to the Petitioner. The Ld. Counsel for the Petitioner prays for short adjournment so as to check if all the PDC's stand cleared or not. In view of the request made, adjourned to **22.02.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Shubham

Sd/-
REETA KOHLI
Member (Judicial)